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Title: Need to review the provisions in the Unlawful Activities (Prevention) Act.

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Madam, through you, I would like to draw the attention of the Government to the grave miscarriage of justice to scores of Muslim youth who were and are being wrongly arrested and charged in cases related to terror attacks in different parts of the country. In some cases, these young men have been incarcerated for ten to 14 years as under trials and then finally acquitted by Courts as being innocent. This happened in Delhi; this happened in Kashmir; this happened in Uttar Pradesh, in Bihar, Andhra Pradesh, Maharashtra and other parts of the country. The recent example is of the Lajpat Nagar incident case. Several groups of concerned citizens and organizations who have collected details of these cases have revealed how the Court judgments themselves have strongly indicted the investigation agencies for the biased mentality against the Muslim youth and in several cases, the manipulation and presentation of concocted evidence against innocent young men.

Muslim youths are now the most vulnerable targets today. That is why, I demand from the Government to punish those officers who have put them in jails and also to give compensation and rehabilitation for the innocent persons who are implicated in such cases. At the same time, there should be a provision of Special Courts with time bound procedures to settle the cases within a year. The draconian provisions of the Unlawful Activities (Prevention) Act must be reconsidered and removed. This is my humble submission to the hon. Minister. *(Interruptions)*

MADAM SPEAKER: Shri M.B. Rajesh is allowed to associate with the matter raised by Prof. Saidul Haque.